

FORM A
PUBLIC ANNOUNCEMENT

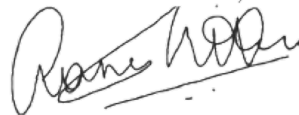
[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
INDRAPRASTHA STOCKS PRIVATE LIMITED**

1.	Name of the Corporate Debtor	INDRAPRASTHA STOCKS PRIVATE LIMITED
2.	Date of Incorporation of the Corporate Debtor	01 st May 1998
3.	Authority under which the Corporate Debtor is incorporated/ registered	Companies Act 1956, ROC Bangalore
4.	Corporate Identity Number of the Corporate Debtor	U67120KA1998PTC023688
5.	Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	Indraprastha, No. 9, Kingston Street, Richmond Town, Bangalore, Karnataka 560025
6.	Liquidation commencement date of the Corporate Debtor	04 th October 2023
7.	Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Ganesh Panduranga Pai No. 68, 6B, 6 th Floor, Chitrapur Bhawan 8 th Main, 15 th Cross Malleshwaram Bangalore 560055 pragnya.cas@gmail.com 9845666596; 080-23565641 IBBI/IPA-001/IP-P01313/2018-19/12054
8.	Last date of Submission of claims	03 rd November 2023

Notice is hereby given that INDRAPRASTHA STOCKS PRIVATE LIMITED commenced the voluntary liquidation on 4th October 2023.

The stakeholders of INDRAPRASTHA STOCKS PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 03rd November 2023, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.



Place: Bangalore
Date: 04.10.2023

Ganesh Panduranga Pai
Insolvency Professional
IBBI/IPA-001/IP-P01313/2018-19/12054